

involved therein:

(e) the steps taken by the Government to settle the dispute;

(f) whether the Union Government have received any request from States to create an insurance Fund to take care of loss of revenue incurred by State Electricity Boards due to short supply of coal; and

(g) if so, the reaction of the Union Government thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) and (b) No, Sir. In keeping with World-wide commercial practice, the loading end is the logical one for ascertaining the quality and quantity of coal despatches to consumers. This is also in accordance with the Sale of Goods Act, 1930

(c) to (e) Gujarat Electricity Board (GEB) had raised claims for short receipt of coal as determined by GEB by weighment at the power house end in respect of wagons not weighed at the despatch end and Railway receipts issued on carrying capacity basis. The disputed amount arising out of this short receipt of coal is about Rs. 63 crores. Agreement on the principles for settlement of the dispute through mutual discussions between GEB and the coal companies has been reached

(f) No, Sir

(g) Does not arise in view of (f) above

#### Production of Coal by CIL

\*418 SHRI KODIKUNNIL SURESH : Will the Minister of COAL be pleased to state :

(a) whether the coal production by Coal India Ltd. has increased during the last six months

(b) if so, the details thereof ; and

(c) the target of production fixed and achieved during the above period ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) :

(a) and (b) Yes, Sir. The production of coal between February and July of 1996 as compared to the same period in 1995 has been, respectively, 124.163 million tonnes and 115.886 million tonnes, signifying a growth of 7.1%.

(c) The target of coal production and the achievement by coal India Ltd. during the above six months has been as follows:

(Figures in million tonnes)

Period	Target	Achievement (provisional)
February & March, 1996	49.687	52.106
April, 1996 to July, 1996	70.960	72.057
	120.647	124.163

#### Lok Adalats

\*419 SHRI SATYA DEO SINGH :  
SHRI GIRDHARI YADAV :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of Lok Adalats organised in various States in the country during each of the last three years, State-wise ;

(b) whether the said scheme for early disposal of disputes is not succeeding due to the indifferent attitude of the States and Union Territories in constituting Lok Adalats ;

(c) if so, whether the Government have taken any action for making the said scheme successful ;

(d) if so, the details thereof ; and

(e) the number of cases disposed of during the above period, state-wise ?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) and (e) The information is being collected and would be laid on the Table of the House.

(b) to (d) Lok Adalat which was heretofore a voluntary effort for resolution of disputes through conciliatory and persuasive method has been provided a statutory base with the enforcement of the Legal Services Authorities Act, 1987 with effect from 9th November, 1995. The provisions of the Chapter III of the said Act have, however, been extended to twelve States namely, Andhra Pradesh, Haryana, Himachal Pradesh, Madhya Pradesh, Manipur, Orissa, Punjab, Rajasthan, Sikkim, Uttar Pradesh, West Bengal and